

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.525/2004.

Tuesday this the 13th day of July 2004.

CORAM:

HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

V.P.Aravindakshan,
UDC (Selection Grade)
District Office, Kalpetta,
Wynad District.

Applicant

(By Advocate Shri P.V.Kunhikrishnan)

Vs.

Regional Provident Fund Commissioner,
Bhavishyanidhi Bhavan,
Pattom, Thiruvananthapuram.

Respondent

(By Advocate Shri George Joseph, ACGSC)

The application having been heard on 13th July 2004,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.KV.SACHIDANANDAN, JUDICIAL MEMBER

The applicant is now working as UDC (Selection Grade) in the respondent organisation in the District Office, Kalpetta, Wynad District. He was transferred from Kozhikode to Kalpetta for a period of 3 years vide A-3 order(1.12.2000) after applying by him voluntarily to be transferred to Kalpetta. As per the averment in the O.A., the tenure posting is likely to be for three years. Now the applicant wants to come back to Calicut due to some personal reasons such as, he has got back pain and could not travel in the bus and his wife and daughter is staying in Calicut etc. etc. The applicant has already completed three years in Kalpetta and if he remains to be posted at Kalpetta it would jeopardise his health. He submitted a representation (A-10) dated 4.12.2003. There was no response. Aggrieved by the inaction on the part of the respondent, the applicant has filed this O.A. seeking the following main reliefs:



- a) To issue a direction to the respondent to re-transfer the applicant from District Office, Kalpetta to Sub-Regional Office, Kozhikode.
- b) To issue a direction to the respondent to consider and pass orders on A-10 representation after hearing the petitioner, within a time limit.

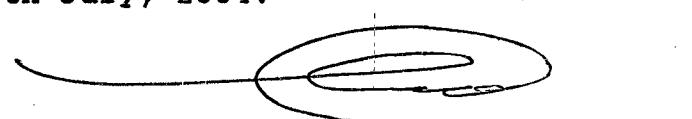
2. When the matter came up before the Bench, Shri V.P.Kunhikrishnan, learned counsel appeared for the applicant and Shri George Joseph, ACGSC appeared for the respondent. Learned counsel for the applicant submitted that the applicant would be satisfied if a limited direction is given to the respondent to consider and dispose of A-10 representation within a time frame.

3. Learned counsel for the respondent submitted that he has no objection in adopting such a course of action.

4. In the interest of justice, this Court directs the respondent to consider and dispose of the representation (A-10) filed by the applicant and pass appropriate orders and communicate the same to the applicant within a period of two months from the date of receipt of a copy of this order.

5. O.A. is disposed of as above. In the circumstance, no order as to costs.

Dated the 13th July, 2004.



(K.V. SACHIDANANDAN)
JUDICIAL MEMBER

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